

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 18718-JK (LD) of 2024

DATED: - 25 - 11 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 25.11.2024

No:-LAW-OIC/11/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)
Assistant Legal Remembrancer



Annexure to the Government Order No.18718 -JK (LD) of 2024 dated 25.11.2024

S No.	Title of the Case	OIC
1.	U.T of J&K and Ors. V/s Nand Kumar Singh in LPA No. /2024	Mr. Rouf Ahmad Lone, Under Secretary to the Government, Home Department, Cell No. 9906802789
2.	FIR No. 06/2018 U/s 353/333/336/504/507 RPC of PS Ramgarh titled State/U.T of J&K V/s Surinder Kumar @ Sinda.	Sh. Rohit Gupta, DySP, SDPO Vijaypur (Ramgarh)
3.	FIR No. 24/2013 P/S Safa Kadal, Srinagar. Offence U/S 302/447/ 148 / 147/ 149/ 120-B RPC titled State of J&K V/S Sultan Mir and Ors	Shri. Juniad Wali, SDPO MR Gunj
4.	CRA No. 17/2009 Nazir Ahmad Sofi V/S UT of J&K Through SHO Pulwama	Shri Mohd Nawaz Khandey-JKPS (Dy.SPHqrs) Pulwama, Cell No.8082767879
5.	WP(C) No.217/2020 MohdShafiZargar V/S UT OF J&K/Home Through SHO Pulwama	
6.	CCP(S) No. 86/2022 MstHajra V/S GhJeelaniWani	
7.	WP(C) No 2106/2024 Aqib Rashid V/S UT of J&K/Home	
8.	CRL A(S) No.06/2024 Abdul Hamid Bhat V/S UT of J&K through P/S Kakapora	Shri Rajee Raina-JKPS No.205950 (DYSP PC Kakapora) Cell No.9469487493
9.	CMM No.370/2024 M/S Zeeshan Stone Crusher &Anr V/S MohammadMaqbool Want& others.	Shri Sheikh Mudasir-JKPS No. 125831 (SDPO Litter) Cell No.7780882945
10.	WPC No. 2517/2024 titled Minor X through her father Gh Nabi Cheechi Vs UT of J&K and Ors	Shri Raied Ahmed Mir JKPS 125763 Dy SP PC Lolab
11.	CRM M No. 515/2024 in ther case Mohammad Ashraf Dar Vs SHO PS Tral	Shri Suhail Reshi EXK 952316 SDPO Tral
12.	CrI(D) No. 60/2024 titled Ab rehman naikoo and Ors Vs UT of J&K and Ors	Shri Rameez Ahmad JKPS 125827 SDPO Qazigund
13.	CRLA D No. 19/2022 titled Junaid Ahmad Bhat Vs UT of J&K and Ors	Shri Gazanfer Syed No. 3007/NGO SYDP Hqrs Kulgam
14.	CRM(M) No. 717/2024 Rakesh Roshan Vs UT of J&K and another	Sh. Benam Tosh-JKPS, SSP EOW (CB) Jammu.
15.	CRM(M) No. 166/2024 Swaran Singh and Anr Vs UT of J&K and ors (arising out of FIR No. 84/2016	Sh. Benam Tosh-JKPS, SSP EOW (CB) Jammu.

	of PS CBJ)	
16.	CRM(M) No. 761/2023 Sourav Suri and anr Vs UT of J&K and anr (arising out of case FIR No. 52/2024 of PS CB EOWJammu).	Sh. Benam Tosh-JKPS, SSP EOW (CB) Jammu.
17.	CRM(M) No. 867/2024 Ravi Kumar Vs UT of J&K and Anr. (arising out of case FIR No. 08/2023 of Police Station (CB) Jammu.	Ms. Anam Zahoor Manhas, Dy. SP Hqrs. SCW, Crime Branch, Jammu.

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